

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Ld. Counsel for accused/applicant.

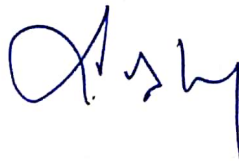
This is an application for grant of regular bail to accused is in judicial custody since 15.06.2020. Further, nothing has been recovered from or at the instance of accused. It is also stated that there are no previous involvements of accused/applicant, hence he may be released on bail.

Reply to the bail application has been filed.

Ld. Additional Public Prosecutor has vehemently opposed the bail application stating that allegations against the accused are very serious.

As per reply filed by the IO, on the day of incident, co-accused Rinku Sagar fired at the complainant at the instigation of the complainant. Mother of complainant and wife of complaint also sustained bullet injuries. Further, co-accused Rinku @ Sagar, who is the main accused and is BC of the area, is still absconding.

Keeping in view the fact that the allegations against the accused are grave in nature and the main accused is still absconding and investigation is at initial



stage, I do not deem it fit to admit accused on bail, at this stage. Accordingly, the bail application of accused Aatur @ Aavtar Tyagi stands dismissed.

Bail application stands disposed off accordingly.

Copy of order be given Dasti.


(SAMAR VISHAL)

Addl. Sessions Judge-08
04 West District, THC Delhi

10.07.2020

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri G.S Sharma, Ld. Counsel for accused/applicant.

Victim alongwith her mother is present.

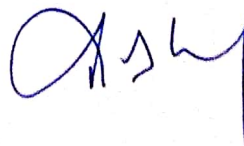
This is an application for grant of bail to accused Ajit Singh on the ground that accused has been falsely implicated in the present case and has no concerned with the alleged crime. It is further stated that as the investigation has been completed, accused is not more required for further investigation. It is prayed that as accused is having clean antecedents, he may be released on bail.

Reply to the bail application has been filed.

Ld. Additional Public Prosecutor has opposed the bail application stating that allegations against the accused are quite serious.

As per reply filed by the IO the investigation of the present case is at initial stage and is under progress.

The allegations against the accused are serious in nature. Further, the investigation of the case is going and if accused/ applicant is released on bail at this stage, he may tamper with the evidence and influence the investigation.



Considering the gravity of offences for which accused has been charged and the fact that investigation of the present case is at initial stage, I do not find any justifiable ground for grant of bail to accused, at this stage. Hence, the bail application of accused/applicant Ajit Singh stands dismissed.

Application stands disposed off accordingly.

Copy of order be given Dasti.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
04 West District, THC Delhi**

10.07.2020

FIR No. 7864/2020
Police Station : Nangloi
State Vs. Abid
U/s 379/411/34 IPC

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor
for State through video-conferencing (CISCO Webex).
Ld. Counsel for accused/applicant.

This is an application for grant of bail to accused / applicant on the grounds that accused has been falsely implicated in the present case and is in judicial custody since 08.06.2020. Further, applicant / accused is not habitual offender. It is also stated that no recovery has been effected from the accused. Further, accused is the only bread earner of his family. It is prayed that accused be released on bail.

Ld. Additional Public Prosecutor has opposed the bail application.

IO has filed reply to the bail application as per which accused is a habitual offender and is involved in the crime of robbery, earlier also.

Keeping in view the fact that the allegations against the accused are grave in nature and he is a habitual offender, I do not deem it fit to admit accused / applicant on bail. Accordingly, the bail application of accused / applicant Abid stands dismissed.

Bail application stands disposed off accordingly.

Copy of order be given Dasti.


(SAMAR VISHAL)

Addl. Sessions Judge-08
04 West District, THC Delhi
10.07.2020

FIR No.214/2020
Police Station :Ranjit Nagar
State Vs.Khurshid Ahmad
U/s380/454/411/34 IPC

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10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Ayub Khan, Ld. Counsel for accused/applicant.

This is an application for grant of regular bail to accused/applicant Khurshid Ahmad on the ground that accused is innocent and is in judicial custody since 30.05.2020. Further nothing incriminating has been recovered from the accused at the time of his arrest. It is therefore, prayed that accused/applicant may be released on bail.

Reply to the bail application has been filed.

Ld. Additional Public Prosecutor has vehemently opposed the bail application.

Keeping in view the fact that investigation of the present case is complete and accused/applicant may not be required for the purpose of further investigation and in view of current prevailing situation, ***I deem it fit to admit accused / applicant on bail on his furnishing a personal bond in the sum of Rs. 20,000/- with one surety of the like amount to the satisfaction of Duty MM (West).***



Application stands disposed off accordingly.

Copy of this order be sent to the court concerned as well as to the Jail Superintendent.

At request, copy of order be given Dasti.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
04 West District, THC Delhi**

10.07.2020

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

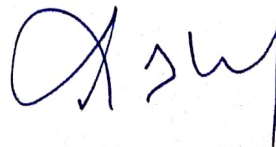
Shri Ziya Afroz, Ld. Counsel for accused/applicant.

This is an application for grant of bail to accused Salman on the ground that accused is innocent who has been falsely implicated in the present case and is in judicial custody since 21.06.2020. Further investigation of the present case is complete and accused is no more required for further investigation. It is also stated that accused has been arrested on the disclosure statement of other accused and nothing has been recovered at the instance of accused/applicant. It is further stated that accused is the only earning member of his family consisting of his wife and minor child. It is therefore, prayed that accused may be released on bail.

Reply to the bail application has been filed.

Ld. Additional Public Prosecutor has opposed the bail application.

Keeping in view the fact that further custody of the applicant may not be required for the purpose of investigation and in view of current prevailing situation, ***I deem it fit to admit accused/applicant on bail on his furnishing a personal bond in the sum of Rs. 20,000/- with one surety of the like amount to the satisfaction of Duty MM (West).***



Application stands disposed off accordingly.

Copy of this order be sent to the court concerned as well as to the Jail Superintendent.

At request, copy of order be given Dasti.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
04 West District, THC Delhi**

10.07.2020

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor
for State through video-conferencing (CISCO Webex).
Ld. Counsel for accused/applicant.

These are two bail applications of accused Abid and Sonu on the grounds that accused persons have been falsely implicated in the present case and are in judicial custody since 08.06.2020. Further, applicants / accused persons are not habitual offenders. No recovery has been effected from the accused persons. It is also stated that accused persons are the only bread earners of their respective families. It is prayed that accused persons be released on bail.

IO has filed reply to the bail applications as per which accused persons have previous involvements in similar criminal cases.

Ld. Additional Public Prosecutor has opposed the bail applications.

Keeping in view the fact that the allegations against the accused persons are grave in nature and there are previous involvements of accused persons, I do not deem it fit to admit accused persons / applicants on bail. Accordingly, the bail application of accused persons / applicants Abid and Sonu stand dismissed.

Bail applications stand disposed off accordingly.

Copy of order be given Dasti.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
10.07.2020

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.

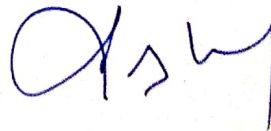
Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Raaj Malhotra, Ld. Counsel for accused/applicant.

This is second bail application for grant of bail to accused Aatur Tyagi on the ground that two main co-accused have surrendered and alleged weapon of offence has also been recovered at their instance. It is also stated that no purpose would be served by keeping the applicant in jail. It is further stated that earlier bail application of accused was dismissed on the ground that other co-accused persons are absconding and accused may further interfere with the further investigation of the case. It is prayed that as accused has always cooperated in the investigation, he may be released on bail.

Ld. Additional Public Prosecutor has opposed the bail application stating that allegations against the accused are very serious and he may abscond, if released on bail.

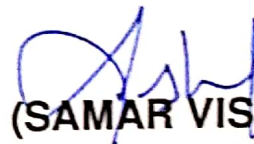
As per reply filed by the IO, accused alongwith other co-accused persons, beat the complainant and fired gun shot on the complainant causing injuries on his right hip. During the course of investigation, the weapon of offence i.e. country made pistol was recovered at the instance of co-accused Joginder Dubey and empty cartridge was recovered at the instance of co-accused Rahul Sharma. Further, one of the co-accused namely Dharmender is still absconding.



Keeping in view the fact that the allegations against the accused are grave in nature and one of the co-accused is still absconding, I do not deem it fit to admit accused on bail. Accordingly, the bail application of accused Aatur @ Aavtar Tyagi stands dismissed.

Bail application stands disposed off accordingly.

Copy of order be given Dasti.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
04 West District, THC Delhi**

10.07.2020

Bail Application No. 1287
FIR No. 85/2020
Police Station : Patel Nagar
State Vs. Gaurav Kakkar
Under Section 307/186/353/506/34 IPC and
25/27 Arms Act.

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Sh. Kunal Kalra Learned counsel for applicant / accused through video-conferencing (CISCO Webex).

It is submitted by learned counsel for applicant that his bail application under section 167(2) has been dismissed by the court of learned ACMM (West) on 09.07.2020. He seeks some time to file the said bail order. The chargesheet has been filed in the present case on 30.06.2020 and is pending in the court of learned ACMM (West).

Let Trial Court Record be called for the next date of hearing.

Put up for hearing of this bail application on **16.07.2020** till than the interim bail of the applicant is extended on the same terms and conditions of the initial interim bail order.



(SAMAR VISHAL)

Addl. Sessions Judge-08
West District, THC Delhi

10.07.2020

FIR No.0117/2020
Police Station : Patel Nagar
State Vs.Sonu @ Sonu Shukla
U/s 304/498A IPC

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Sh.S.K. Singhal, learned counsel for applicant / accused

Fresh bail application under section 439 Cr.PC moved on behalf of applicant / accused Sonu @ Sonu Shukla.

Let reply of the bail application be called from the investigating officer for **16.07.2020**.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
10.07.2020

**Bail Application No. 1314
FIR No.199/2020
Police Station : Punjabi Bagh
State Vs. Monu
U/s308 IPC**

10.07.2020

**The Court of undersigned is having duty today as per Circular /
Duty Roster dated 28.03.2020 in continuation of Circular / Duty
Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020**

Present : Sh. Santosh Kumar Singh, learned Additional Public
Prosecutor for State through video-conferencing (CISCO
Webex).

None for applicant.

Put up for consideration on 17.07.2020.


**(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
10.07.2020**

FIR No.340/2020
Police Station : Nangloi
State Vs. Surjeet
U/s 394/397/411/34 IPC

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Sh. Depak Kumar Malik Learned counsel for applicant / accused.

Verification report not received.

Let verification report be called from the investigation officer for the next date of hearing.

At request of learned counsel, put up on 13.07.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
10.07.2020

Bail application No. 484
FIR No.157/2020
Police Station : Nangloi
Mohd. Sanullah vs. State
U/s 376/323/354/354A/506/509/34 IPC
and 4/8/12 POCSO Act

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).
None for the applicant / accused.

None for the applicant / accused despite repeated calls since morning.

Perusal of record shows that none has appeared on behalf of applicant / accused for the last two dates of hearing. It appears that the applicant / accused is not interested in pursuing the present application. Accordingly, the application for grant of bail is dismissed in default due to non-prosecution.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
10.07.2020

Bail application No. 451/2020
FIR No.132/2020
Police Station : Khyala
Sunil @ Jalku vs. State
U/s 304/34 IPC

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).
None for the applicant / accused.

None for the applicant / accused despite repeated calls since morning.

Perusal of record shows that none has appeared on behalf of applicant / accused for the last three dates of hearing. It appears that the applicant / accused is not interested in pursuing the present application. Accordingly, the application for grant of bail is dismissed in default due to non-prosecution.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
10.07.2020

Bail application No. 4722
FIR No. 594/2019
Police Station : Tilak Nagar
State Vs. Amanjit Singh
U/s 354/323/506/34 IPC

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Devender Kumar, Ld. Counsel for accused/applicant.

Reply to the bail application of accused/applicant Amanjeet Singh filed.

IO is not present today.

Issue notice to the IO to appear in person positively on the next date of hearing.

Be listed for consideration of the bail application on 20.07.2020.

Till, then interim order to continue and no coercive steps shall be taken against the applicant/accused.

Copy of order be given Dasti.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
10.07.2020

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor
for State through video-conferencing (CISCO Webex).

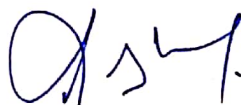
Shri N.K Mishra, Ld. Counsel for accused/applicant.

This is an application for grant of bail moved on behalf of accused Jagmohan *inter alia*, on the ground that accused has been falsely implicated in the present case and he has no concern with the offence alleged. Further accused is in judicial custody since 07.06.2020 and is no more required for any kind of investigation in the present case. It is also stated that accused has no previous criminal involvements and he is having a family consisting of two minor children and old aged parents. It is therefore, prayed that he may be released on bail.

Reply to the bail application filed.

Ld. Additional Public Prosecutor has opposed the bail application of accused/applicant.

Keeping in view the fact that further custody of the applicant may not be required for the purpose of investigation and in view of current prevailing situation, ***I deem it fit to admit accused/applicant on bail on his furnishing a personal bond in the sum of Rs. 20,000/- with one surety of the like amount to the satisfaction of Duty MM (West).***



Application stands disposed off accordingly.

Copy of this order be sent to the court concerned as well as to the Jail Superintendent.

At request, copy of order be given Dasti.


(SAMAR VISHAL)

Addl. Sessions Judge-08
04 West District, THC Delhi
10.07.2020

Bail application no. 1303
FIR No.774/2019
Police Station : Nangloi
State Vs.Salman @ Rijwan
U/s 326/307/506 IPC

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).
Sh. Dan Bahadur Yadav Learned counsel for applicant / accused through video-conferencing (CISCO Webex).

This is an application for grant of interim bail to the applicant / accused Salman @ Rijwan. The interim bail application is moved on the basis of Minutes of Meeting of High Powered Committee of Hon'ble High Court of Delhi vide Minutes of Meeting dated 18.05.2020.

Let a report be called from Jail Superintendent about the conduct of applicant in jail i.e. a certificate of good conduct during his custody alongwith the period of incarceration. The jail Superintendent shall also specify whether according to jail records, there is any other case against the applicant or not, for 14.07.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
10.07.2020

**FIR No.774/2019
Police Station : Nangloi
State Vs.Salman @ Rijwan
U/s 326/307/506 IPC**

10.07.2020

**The Court of undersigned is having duty today as per Circular /
Duty Roster dated 28.03,2020 in continuation of Circular / Duty
Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020**

**Present : Sh. Santosh Kumar Singh, learned Additional Public
Prosecutor for State through video-conferencing (CISCO
Webex).**

**Sh. Dan Bahadur Yadav Learned counsel for applicant /
accused through video-conferencing (CISCO Webex).**

This is bail application of applicant/ accused Salman @ Rijwan.

**It is submitted by counsel for applicant that he has filed interim
bail application which is listed for 14.07.2020. He further submits that
this application be also listed for the same date.**

At request, put up on 14.07.2020


**(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
10.07.2020**

Bail Application No. 1341
FIR No. 386/2018
Police Station : Patel Nagar
State Vs. Subhash
Under Section 420/468/471/120B/34 IPC

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).
Ms. Archana Verma Learned counsel for applicant / accused through video-conferencing (CISCO Webex).

This is 5th application under section 439 Cr.PC moved on behalf of applicant / accused Subhash.

Let Trial Court Record be called for the next date of hearing.

Let a report be called from Jail Superintendent about the conduct of applicant in jail i.e. a certificate of good conduct during his custody alongwith the period of incarceration. The jail Superintendent shall also specify whether according to jail records, there is any other case against the applicant or not, for 14.07.2020.

Put up for hearing of this application on 14.07.2020


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
10.07.2020

Bail application no. 1346
FIR No. Not known
Police Station : Moti Nagar
State Vs. Irfan
U/s Not known

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).
Sh. Amit Kumar Kausha, Learned counsel for applicant / accused.

This is an application for grant of anticipatory bail to the applicant / accused Irfan

Reply to the anticipatory bail application received from the SHO Police Station Moti Nagar. It is stated in the reply that there is no FIR against the applicant under investigation nor is there any complaint pending against the applicant. The applicant is the bad character of the area and police used to visit his house for checking.

It means that there is no reason for the police as of now to arrest the applicant.

At this stage, it is submitted by the counsel for applicant submits that he wants to withdraw the anticipatory bail application moved on behalf of applicant / accused.

In view of the submissions of learned counsel for applicant, the anticipatory bail application is disposed of as withdrawn.

Copy of this order be given dasti to the counsel for applicant/accused.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
10.07.2020

FIR No.127/2019
Police Station : EOW Mandir Marg
State Vs. Vinod Kumar Prasad
U/s 420/468/471/467/120 B IPC

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).
Sh.P.S. Sharma, Learned counsel for applicant / accused.
Sh. Anish Bhola, learned counsel for complainant/HDFC Bank.

This is an application for grant of bail to the applicant / accused Vinod Kumar Prasad.

Reply to the bail application received from the investigating officer.

At this stage, it is submitted by the counsel for applicant that he wants to withdraw the bail application moved on behalf of applicant / accused Vinod Kumar Prasad.

In view of the submissions of learned counsel for applicant, the bail application is disposed of as withdrawn.

Copy of this order be given dasti to the counsel for applicant/accused.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
10.07.2020

FIR No. 248/2020
Police Station : Ranjit Nagar
State Vs. Abrar
Under Section 379/411/356/34 IPC

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

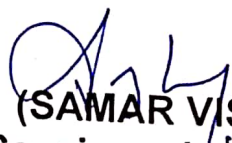
Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Sh. Omkar Sharma Learned counsel for applicant / accused.

This is an application for grain of bail on behalf of applicant / accused Abrar.

Counsel for applicant sought sometime to file previous bail orders by which the bail of the applicant was dismissed and bail was granted to the co accused.

At request, put up on 14.07.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
10.07.2020

10.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

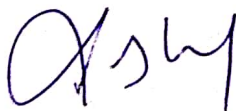
Sh.S.A. Khanl, learned counsel for applicant / accused Pawan @ Anda.

This is the fourth bail application under section 439 Cr.PC moved on behalf of applicant / accused Pawan @ Anda. The bail application is moved on the ground that the applicant is innocent young boy of about 19 years of age having clean antecedents and he is in custody since 09.05.2020.

Learned Additional Prosecutor Shri Santosh Kumar has opposed the bail application stating that the offences are grievous in nature and many important witnesses are yet to be examined.

I have gone through the records of the case. The last two bail applications of the applicant were dismissed on 08.06.2020 and 11.06.2020. Thereafter, no new ground is put forth in this bail application.

The allegation are serious in nature and his fourth bail application has not put forward any new ground to take a different



view as taken in the earlier bail orders dated 08.06.20 and 11.06.2020.

Accordingly, the bail application is dismissed.

Copy of this order be given dasti to the counsel for applicant/accused.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
West District, THC Delhi**

10.07.2020